



KARNATAKA LOKAYUKTA

No. Uplok-2/DE/70/2015 / ARE-10

Multi-storeyed Building,
Dr.B.R. Ambedkar Veedhi,
Bengaluru, dt.03.05.2017.RECOMMENDATION

Sub: Departmental inquiry against
Shri Jagadeesh, Manager, Karnataka
State Financial Corporation, OOD
District Manager, Karnataka Maharshi
Valmiki Scheduled Tribes Development
Corporation Limited, Davanagere (working
then in Chitradurga) - reg.

Ref: 1. Order No. ಕಮವಾಪಪಂಅನಿ:ಜಿ.ವ್ಯ:ಸಿಆರ್62:
2014-15/5178 dated 01.01.2015 of
Managing Director, K M V S/T D C L.
2. Nomination Order No. UPLOK-2/DE/
70/ 2015 dated 07.02.2015.

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By order dated 01.01.2015, Managing Director,  
Karnataka Maharshi Valmiki Scheduled Tribes Development  
Corporation Limited, initiated the disciplinary proceedings  
against Shri Jagadeesh, Manager, Karnataka State Financial  
Corporation, OOD District Manager, Karnataka Maharshi

Valmiki Scheduled Tribes Development Corporation Limited, Davanagere (working then in Chitradurga) [hereinafter referred to as the Delinquent Government Official, for short 'DGO'] and entrusted the disciplinary inquiry to this Institution. This Institution, by nomination order dated 07.02.2015, nominated the Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to conduct the departmental inquiry against the DGO for the alleged misconduct alleged to have been committed by him.

2. The Inquiry Officer, after completing the departmental inquiry has submitted a report dated 20.04.2017 inter alia holding that, the Disciplinary Authority has '*proved*' the charge of misconduct alleged against the DGO.

3. The charge alleged against the DGO was that, while he was working as District Manager, Karnataka Scheduled Tribes Development Corporation Limited, Chitradurga, one Shri Anandaswamy s/o Chanchalappa and Shri M. Kantharaj s/o B.Mahanthappa r/o Hunasekatte village,

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Thuruvanuru Hobli, Chitradurga Taluk & District had filed a complaint alleging that, the DGO has amassed wealth disproportionate to his known sources of income by misusing the official position and further selecting his own brother by name Shri T.B, Mahanthanna s/o Borappa as beneficiary under 'Ganga Kalyana Scheme' as reported by the Investigating Officer (Superintendent of Police, Karnataka Lokayukta, Chitradurga). DGO by misusing his official position dug a bore-well in the land bearing Sy.No.8/2 of Hunasekatte village standing in the name of his brother, T.B. Mahanthanna. Thereby, the DGO abusing his position has acted as unbecoming of a Government servant. Hence, the DGO failed to maintain absolute integrity, devotion to duty and rendered himself as unbecoming of a Government servant and committed misconduct within the meaning of Rule 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966.

4. The Disciplinary Authority, in order to prove the charge of misconduct, has examined both the complainants



as PWs 1 & 2; and Investigating Officer as PW3, 5 documents were marked as Exs.P1 to P5, whereas, DGO got himself examined as DW1 and 13 documents were got marked as Exs.D1 to D13 on his behalf.


5. The Inquiry Officer, considering the evidence on record has found that, the Disciplinary Authority has proved the charge of misconduct, though the DGO has taken a stand that, land bearing Sy.No.8/2 measuring 4 acres 31 guntas as to the share of his brother Mahanathappa and he belongs to Scheduled Tribe caste. Further had not obtained any benefits from the Corporation and further, the select list is prepared under the chairmanship of local MLA. However, the evidence of the Investigating Officer shows that, the DW1 has not denied that Mahanthanna is his relative and it also shows that, the DGO had not denied that, he was working as District Manager in the Corporation and Mahanthanna and his family was owing nearly 6 acres 24 guntas of land which disentitles him for seeking of digging of bore-well.

S/M

6. The Inquiry Officer, considering the entire evidence on record and materials, has given his findings. In view of the findings of the Inquiry Officer and also to the nature and gravity of the misconduct alleged against the DGO, it is hereby recommended to the Government that the *DGO - Shri Jagadeesh, Manager, Karnataka State Financial Corporation, OOD District Manager, Karnataka Maharshi Valmiki Scheduled Tribes Development Corporation Limited, Davanagere (working then in Chitradurga)*, be punished with "*withholding of three annual increments for a period of five years*" in exercise of powers under Rule 8(iii) of the Karnataka Civil Service (Classification, Control and Appeal) Rules, 1957.

7. Action taken in the matter is to be intimated to this Authority.

Connected records are enclosed herewith.

  
(Justice Subhash B. Adi)  
Upalokayukta,  
State of Karnataka.

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